

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:4915
ANSWERED ON:28.04.2008
ALLOCATION OF SPECTRUM
Saradgi Shri Iqbal Ahmed

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Union Government has submitted before telecom tribunal that it would allot spectrum to all telecom operators which have received letters of Intent for the starting telephone services in the country;
- (b) if so, whether the Government has proposed to allot spectrum to everyone who have applied on that time; and
- (c) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c) In the counter affidavits dated 24.4.2008 in respect of petition no. 20 of 2008 in the matter of Idea Cellular Ltd. Vs Union of India & Another and petition no. 23 of 2008 in the matter of Spice Communications Ltd. Vs Union of India before Telecom Dispute Settlement and Appellate Tribunal (TDSAT), the Government has, inter-alia, submitted that if there is adequate availability of Spectrum in the service area to which the applications of the petitioner are related to, there would be no difficulty and all the Letter of Intent (LOI) holders who have been awarded Unified Access Services (UAS) Licences will be allotted spectrum. In other service areas where there is no adequate availability of Spectrum for all operators, where the extent of adequate spectrum for all applicants is yet to be ascertained, the Government would consider suitable measures to protect the rights of the petitioners in the event of their ultimate success in the petition. Further, as per terms and conditions of the UAS licence, the allocation of spectrum is subject to availability and as per Guidelines issued from time to time.